

ADDRESS OF HON'BLE SHRI JUSTICE MOHTI S SHAH
CHIEF JUSTICE, BOMBAY HIGH COURT
AT THE FULL COURT REFERENCE
TO LATE SHRI JUSTICE GURUDAS DATTA KAMAT,
FORMER CHIEF JUSTICE OF GUJARAT HIGH COURT AND FORMER JUDGE
OF THE BOMBAY HIGH COURT,
ON TUESDAY, 24 FEBRUARY 2015 IN THE CENTRAL COURT.

My esteemed colleagues:

Mr.Sunil Manohar, Advocate General

Mr.A.J.Rana, Senior Advocate on behalf of
Additional Solicitor General of India

Dr.Milind Sathe, President of Bombay Bar Association

Mr.Rajiv Chavan, President,
Advocates' Association of Western India.

Mr.Vithal Konde-Deshmukh, Former Chairman & Member,
Bar Council of Maharashtra & Goa.

Senior Advocates

Advocates

Members of the family of Justice G.D.Kamat

Ladies and Gentlemen

We have assembled here this morning to mourn the sad demise of late **Shri Justice Gurudas Datta Kamat**, former Chief Justice of Gujarat High Court and former Judge of this Court, who left for his heavenly abode on 27 January 2015 at the age of 80.

Born on **5 January, 1935**, Justice Kamat completed his school education from People's High School, Panaji, Goa, in 1953. He graduated in Arts in 1957 with History as the principal subject from Bhavan's College, Mumbai, and in 1960 obtained his degree in Law from Government Law College, Mumbai.

After enrolment as an Advocate on 10 August, 1962 with the Bar Council of Maharashtra & Goa, for a brief period, Justice Kamat practised in Mumbai and later on shifted to Goa. He practised in Goa for 19 years from 1964 till elevation to the Bench in 1983. He had appeared in civil, criminal, constitutional, customs and also tenancy (revenue) matters.

Justice Kamat was appointed as a Special Public Prosecutor for the Goa Government from the year 1967 to 1969. From 1980 he was Advocate for Customs and Central Excise Department of the Government of India. He was Secretary of Goa, Daman & Diu Advocates' Association many a time and became its President in 1980.

Justice Kamat was a keen sports enthusiast and was actively associated with sports and educational institutions. He was Trustee of People's Educational Trust in July 1964. He was Secretary and later Vice-President of Salgaonkar Law College Society from its inception in 1973 until 1994. Justice Kamat was a Member of Senate and of Faculty of Law of Bombay University from 1980 to 1982. He was the head of Goa Football Association's Arbitration Panel and also closely associated with Goa Football Association for the last many years.

Justice Kamat was appointed as Addl. Judge of this Court on 29 August 1983 and permanent Judge on 29 November 1983. Justice Kamat adorned the Bench of this High Court for almost 13 years i.e. from 29 August 1983 to 30 June 1996.

Justice Kamat was appointed as Chief Justice of Gujarat High Court on 1 July 1996. He was the first Goan to become Chief Justice of a High Court in post-independent India and retired on 5 January 1997.

For almost 13 years, Justice Kamat dealt with each case with absolute receptivity, objectivity and sensitivity which every citizen expects from a Judge. During his tenure as a Judge of the Bombay High Court, he dealt with a large number of important cases as reported in various law journals. I have seen the judgments delivered by Justice Kamat. The cases decided by him pertain to almost all branches of law i.e. civil, criminal, constitutional, revenue, customs, local laws, etc.

Justice Kamat's learning, legal acumen and pragmatism were reflected in his judgments on the Code of Civil Procedure, 1908 and the Portuguese Civil Procedure Code; Criminal Procedure Code; Motor Vehicles Act; Goa, Daman and Diu Municipalities Act, 1968; the Land Acquisition Act; etc. Apart from being thorough in various branches of law, Justice Kamat had a penchant for Civil Procedure Code and he used to sit singly and take up First Appeals and Civil Revision Applications for hearing and final disposal not only at the Panaji Bench, but even as Chief Justice of the Gujarat High Court.

Justice Kamat's knowledge of various branches of law was also evident in his judgments. The judgments written in simple language reflect deep insight into various branches of law, rich experience and outstanding discharge of his judicial work.

After retirement, Justice Kamat kept himself busy in legal work relating to arbitration and conciliation. In January 2000, he was nominated as the Chairman of the Committee appointed by the National Commission for Women to look into the complaints relating to women trafficking into Goa where he made various important recommendations for their rehabilitation, shelter, health-care and livelihood. He remained very active all through-out, even as recently as 2014 and worked as the Chairman of the Goa State Legal Services Authority, Panaji, holding various Lok Adalats, thus extending his dedicated services to the poor and destitute.

Justice Kamat had earned great reputation for his integrity, fairness and adherence to constitutional and legal provisions. He had achieved both love and respect from his colleagues on the Bench as well as members of the Bar by his confident and innocent smile, sober manners and candour. He was kind-hearted, humble and was always jovial and cheerful. Even the night before he passed away, he spent a jovial evening with his family.

Tagore has beautifully explained the connection between man and friendship in these words:

*“Depth of friendship does not depend
on length of acquaintance”.*

This is particularly true of Justice Kamat where his association with Gujarat High Court had been hardly of six months.

I still recollect the day Justice Kamat took oath as the Chief Justice of the Gujarat High Court on 1 July 1996 and greeted us all in the Gujarat High Court with his disarming smile and warm handshake. In the brief spell of just six months, Justice Kamat exhibited the personality, abilities and skills of a leader. Though polite, Chief Justice Kamat administered the High Court with decisiveness. If I have to name one person whose qualities I have imbibed for running the administration of this Court for the last five years, that would, without doubt, be Justice G.D.Kamat.

It was not only on judicial and administrative side that Justice Kamat impressed all Judges, Bar members and litigants in Gujarat, but even at Judges' parties and meetings with the Bar, he charmed us all with his genuine warmth, sincerity and wit. But if I have to remember Justice Kamat for one function outside the Court premises, it was at the Gujarat College Cricket ground at Ahmedabad where we played a Cricket match between the Bench and the Bar. He led us from the front and I still have etched in my memory, watching from the non-strikers' end, Justice Kamat scoring shots all over the ground in a scintillating knock of 36 runs in the last month before his retirement at the age of 62 years.

Even after Justice Kamat retired as Chief Justice of Gujarat High Court, our association with him and his family continued. During my visits to Goa, we used to visit him and madam Kumudben and enjoyed their warm hospitality. A family man throughout, after retirement Justice Kamat also enjoyed accompanying Mrs. Kamat to vegetable and fruit market in Goa. When I wished him on his birth day on 5th January last month, little did I realize that that was going to be my last conversation with Justice Kamat.

We wish Justice Kamat had remained in the service of the society for longer, but God has willed otherwise. However, his memory will always remain with us. Justice Kamat is survived by wife Kumudben, a former Principal of a School in Goa; son - Ninad, an Advocate; and a daughter - Mrs. Natasha Vatsa.

Prophet Isaiah said and I quote “ *The righteous perish, and no one ponders it in his heart; devout men are taken away, and no one understands that the righteous are taken away to be spared from evil. Those who walk uprightly enter into peace; they find rest as they lie in death.*”

In passing away of Justice Kamat, we have lost a friend, an eminent Judge, an elder brotherly guide and above all, a good human being. In this hour of grief, on behalf of all of us, I convey my heartfelt condolences to the members of the bereaved family. May the Almighty give them strength to bear the great loss and overcome the grief.

May the departed soul rest in eternal peace!

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ADDRESS OF SHRI SUNIL V. MANOHAR,
ADVOCATE GENERAL OF MAHARASHTRA
AT THE FULL COURT REFERENCE
TO LATE SHRI JUSTICE GURUDAS DATTA KAMAT,
FORMER CHIEF JUSTICE OF GUJARAT HIGH COURT AND FORMER JUDGE
OF THE BOMBAY HIGH COURT
ON TUESDAY 24TH FEBRUARY 2015 IN THE CENTRAL COURT.

My Lord the Hon'ble the Chief Justice, Hon'ble Judges of the Bombay High Court, Mr.A.J. Rana, Senior Advocate, on behalf of Additional Solicitor General of India, Representative of the Bar Council of Maharashtra & Goa, President of the Bombay Bar Association, President of the Advocates' Association of Western India, members of Justice Kamat's family and members of the Bar,

We assemble here today to mourn the death of and to pay our tributes to the Late Justice G D Kamat – A brilliant lawyer, an outstanding Judge, and above all, a great human being.

Justice Gurudas Datta Kamat was born on the 5th of January, 1935. He did his schooling in Goa and later moved to Mumbai obtaining his degree in law from the Government Law College. Justice Kamat was enrolled as an Advocate on the 10th August, 1962. He began his practice in Mumbai, moving to Goa in 1964. Soon, his career flourished and he enjoyed an all round practice, working with great ability and ease on constitutional, civil and criminal matters.

A brilliant and hard working lawyer, he was known for his respect for the Court, fairness to his opponents and for his well-articulated arguments.

Justice Kamat answered the call of duty being elevated to the Bombay High Court on the 29th of August, 1983. In his illustrious career, he held high and prestigious offices including those of the Acting Chief Justice of the Bombay High Court and Chief Justice of the Gujarat High Court.

As a Judge of the Bombay High Court he decided many important cases. His Judgements were brief, precise and lucid bearing the stamp of great legal acumen and judicial wisdom. He delivered judgements with equal ease and authority in almost all branches of the law. His judgements on constitutional law are highly instructive. The impact of his landmark judgement in Goa Foundation vs. Konkan Railway, which paved the way for the Konkan Railway project, is felt by millions to this day.

Justice Kamat was known for his integrity, his pleasing manners and for always being polite and courteous to the bar.

To paraphrase Alexander Pope, he was a Judge who would “work without show, and without pomp preside”.

Simplicity was the hallmark of his life and he took his great achievements, including the Chief Justiceship of the Gujarat High Court, in his stride, never losing his common touch.

Men like Justice Kamat are best described in the words of
Josiah Gilbert Holland :

“Tall men, sun-crowned, who live above the fog
In public duty and in private thinking.”

Truly My Lords, Justice Kamat was a noble, simple, hard
working and virtuous man. These qualities carried him beyond the fog
and made him the man he was: sun-crowned.

May there be many more like him.

On behalf of the Bar I extend our deepest condolences to his
bereaved family.

May his soul rest in peace.

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ADDRESS OF SHRI A.J. RANA,
SENIOR ADVOCATE
ON BEHALF OF ADDITIONAL SOLICITOR GENERAL OF INDIA
AT THE FULL COURT REFERENCE
TO LATE SHRI GURUDAS DATTA KAMAT,
FORMER CHIEF JUSTICE OF GUJARAT HIGH COURT AND
FORMER JUDGE OF THE BOMBAY HIGH COURT
ON TUESDAY 24TH FEBRUARY 2015 AT 11 AM
IN THE CENTRAL COURT.

My Lord the Chief Justice, Your Lordships, Mr. Advocate General, Former Chairman & Member of the Bar Council, President of Advocates' Association of Western India Mr. Chavan, President of Bombay Bar Association Mr. Sathe, members of Mr. Justice Kamat's family and the members of the legal fraternity.

On behalf of the Additional Solicitor General of India Mr. Anil Singh, Union of India and my own behalf, I respectfully agree with what My Lord the Chief Justice and the learned Advocate General have said about Mr. Justice Kamat. In his passing away, we have lost not only a fine Judge but also a truly great and noble human being. Mr. Justice Kamat mainly practised at Goa. He was a popular figure in Goa, especially in the legal circles as also soccer circles. He was elevated as a Judge of this Hon'ble Court in 1983. I had the honour and privilege to appear before a Bench of this Court, which was presided over by Mr. Justice Kamat. It was a sensitive matter where the dice was heavily loaded against the Petitioner for whom I was

appearing. I saw that in his Court, there was no tension. Everybody was heard patiently. Personalities did not weigh in his Court. He was well conversant with various branches of law; he had a strong desire to do justice. He was uniformly kind and courteous to every body and a man of impeccable integrity. He has a sense of humour too. What more do you require in a judge? I would call him a complete Judge.

I came to know him socially too. I was very happy that he was appointed as the Chief Justice of Gujarat High Court. My friends of the Gujarat Bar told me that he was highly respected there too. May God Bless him. I offer our heart-felt condolences to Mr. Justice Kamat's family. God Bless them too.

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ADDRESS OF DR. MILIND SATHE
PRESIDENT, BOMBAY BAR ASSOCIATION
AT THE FULL COURT REFERENCE
TO LATE SHRI GURUDAS DATTA KAMAT,
FORMER CHIEF JUSTICE OF GUJARAT HIGH COURT AND
FORMER JUDGE OF THE BOMBAY HIGH COURT
ON TUESDAY 24TH FEBRUARY 2015 AT 11 AM
IN THE CENTRAL COURT.

The Hon'ble Chief Justice Shri Mohit Shah
Other Hon'ble Judges of the Bombay High Court
Advocate General Shri Sunil Manohar
Mr.A.J.Rana, Senior Advocate
on behalf of Additional Solicitor General of India,
President, Advocates' Association of Western India Shri Rajiv Chavan
Members of Justice Kamat Family
Ladies and Gentlemen

We assemble this morning to mourn the sad demise of Justice G. D. Kamat on January 27, 2015 at Belgaum, when he had just turned 80 few weeks earlier.

I fully associate myself with the sentiments expressed by the Hon'ble Chief Justice and my fellow speakers.

Justice Gurudas Datta Kamat was born on 5th January, 1935. He completed his schooling upto SSCE at People's High School Panaji Goa.

Thereafter he did his graduation from Bhavans College Mumbai and thereafter Law graduation from Government Law College Mumbai.

After practicing at Mumbai for few years he shifted to Goa and practiced there till his elevation to Bombay High Court. His umbilical chord with Bombay continued for ever.

Kamat had been prosecutor for the Government of Goa from 1967 to 1969. From 1980 he had been advocate for Customs and Central Excise Departments of Government of India. He also had been Member of Senate and of Faculty of Law of the University of Bombay from 1980 to 1982.

He practiced in variety of subjects as a lawyer in Goa in the fields of Civil, Criminal, Constitutional, Tenancy and Indirect Taxation particularly Customs Law. Justice Kamat handled many cases on behalf of mundkars, agricultural tenants, workers and destitute ladies for little or no fees. He brought to the court his excellent legal acumen in order to secure justice to the deprived sections of society.

His major clients were Customs and Excise Departments and the Marmugao Dock Labour Board which later on merged with Marmugao Port Trust. He used to handle very intricate questions relating to dock labour board relating to entire functioning of Port from its technical to legal aspects. He used to consult my senior Justice D. R. Dhanuka in all these matters. I have seen only for a month or two, before he was elevated, practising and working together with my senior.

He was appointed as Additional Judge of the Bombay High Court on 12th August, 1983 where he continued as Judge until he was appointed as Chief Justice of Gujarat High Court on 1st July, 1996.

He retired from Judicial Career on 4th January, 1997.

Thereafter Justice G. D. Kamat practiced at Goa and Mumbai as a Consultant and Arbitrator.

One of the landmark Judgment to which he was party and I had occasion to appear before him with my senior, was in the case of Ramakant Khalap V/s. Union of India. The Bench was of Justice Couto and Justice Kamat. The Bench elucidated on Doctrine of Basic Structure while considering the provisions of Union Territories Act and the Constitution (Fourteenth) Amendment Act, 1962. The action challenged was nomination of three lady members on the Legislative Assembly who actually had lost elections. Bench of Justice Couto and Justice Kamat wrote an erudite and learned Judgment on the Doctrine of Basic Structure.

Justice Kamat was a soft-spoken gentle Judge and would make everyone comfortable and at ease in Court. He used to be very kind to the Juniors and almost would behave like a teacher.

Justice Kamat was known for his integrity, fairness and adherence to constitutional and legal principles.

In passing away of Justice Kamat we have lost not only former Judge of this Court but a very humble gentleman and a fantastic human being.

On behalf of myself and member of the Bombay High Court, I extend our condolences to the bereaved family and pray almighty to give them courage and strength to bear the loss.

May his soul rest in eternal peace.

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ADDRESS OF SHRI V.B. KONDE-DESHMUKH,
MEMBER & FORMER CHAIRMAN OF BAR COUNCIL OF MAHARASHTRA AND GOA
AT THE FULL COURT REFERENCE
TO LATE SHRI GURUDAS DATTA KAMAT,
FORMER CHIEF JUSTICE OF GUJARAT HIGH COURT AND FORMER JUDGE OF
THE BOMBAY HIGH COURT
ON TUESDAY 24TH FEBRUARY 2015 AT 11 AM
IN THE CENTRAL COURT.

I, on behalf of Bar Council of Maharashtra and Goa, endorse the sentiments expressed by My Lord Chief Justice and others.

Today we have assembled to pay humble tributes to late G. D. Kamat, Former Judge of Bombay High Court and Former Chief Justice of Gujarat High Court who passed away on 27th January, 2015 at Belgaum, Karnataka State.

I would like to pay my humble tributes on my behalf and on behalf of Bar Council of Maharashtra and Goa to late Justice G.D. Kamat, the distinguished jurist and able administrator, whose sterling contribution added a new dimension to our service of jurisprudence. He was indeed a many splendored personality, intellectual judge, able administrator, orator, non peril, having beautiful sense of humour, the list is endless. More importantly, he was the epitome of humbleness, humility and unforgettable courtesy.

Late Justice Kamat was born on 05th January, 1935. On 10th August, 1962 Justice Kamat was enrolled as an Advocate on the roll of Bar Council of Maharashtra and Goa. He practiced as an Advocate at Bombay till 1963 and since 1964 he practiced in all branches of law at Goa. He worked as Prosecutor for Government of Goa from 1967 to 1969.

Justice Kamat was a leading member of Goa Bar.

Justice Kamat had appeared as an Advocate for Customs and Central Excise Department of Government of India.

From 1980 to 1982, Justice Kamat was a Senator of the Bombay University and Member of Law Faculty.

Justice Kamat was elevated as Additional Judge of Bombay High Court on 12/08/1983 and was made a permanent Judge on 20/09/1983.

After serving as a Judge of Bombay High Court, Justice Kamat was appointed as a Chief Justice of Gujarat High Court on 1 July 1996.

Justice Kamat retired as Chief Justice of Gujarat High Court on 05th January, 1997. After retirement, Justice Kamat acted as an Arbitrator in many important disputes.

During his tenure as a Judge of this Court, Justice Kamat has rendered many landmarks and thought provoking Judgments.

Justice Kamat was known for a man well respected and adored by Lawyers, Law Makers, Citizens and Litigants.

Justice G.D. Kamat has departed from our midst. But, he can never leave us, leave our minds and hearts where he is firmly enthroned and it behoves us all, to carry forward the Kamat legacy of truth, goodness and beauty, deriving inspiration from his thoughts, his deeds and many splendored life of this man for all seasons, the great Kamat.

I pray to God that the departed soul rest in peace and God may give courage to the family members to move on. We shall all remain with them.

Thanking you.

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ADDRESS OF ADVOCATE MR. RAJIV CHAVAN,
PRESIDENT, ADVOCATES' ASSOCIATION OF WESTERN INDIA,
AT THE FULL COURT REFERENCE
TO LATE SHRI GURUDAS DATTA KAMAT,
FORMER CHIEF JUSTICE OF GUJARAT HIGH COURT AND
FORMER JUDGE OF THE BOMBAY HIGH COURT
ON TUESDAY 24TH FEBRUARY 2015 AT 11 AM
IN THE CENTRAL COURT.

My Lord the Chief Justice Mr. Justice Mohit S. Shah, Hon'ble Judges of the High Court, Ld. Advocate General Mr. Sunil Manohar, Ld. Advocate Mr. Avinash J. Rana representing Ld. Additional Solicitor General of India, Adv. Vithal Konde Deshmukh representing Bar Council of Maharashtra & Goa, Dr. Milind Sathe, President of Bombay Bar Association, members of late Justice Kamat's family, Members of the Bar, Ladies and Gentlemen,

Former Chief Justice of Gujarat High Court, Justice G.D. Kamat passed away on 27th January 2015. He was 80. Justice Kamat was taken to the KLE Hospital in Belgaum for a cardiac treatment. He was to undergo a heart surgery. Unfortunately, he succumbed to a massive heart attach. We have assembled here to mourn his sad demise.

The cremation took place at the St. Inez crematorium, Panaji, which was attended by people from various walks of life including some serving and retired judges, lawyers, elected representatives and others. Earlier in the day, streams of people paid their last respect at his Caranzalem residence.

Born on January 5th 1935, Justice Kamat did his schooling from Panaji, Goa. He did his graduation from Bhartiya Vidya Bhavan's Hazarimal Somani College of Arts & Science at Chowpatty, Mumbai. After completing LL.B. from Government Law College in Mumbai Justice Kamat was enrolled as an advocate by the Maharashtra Bar Council in 1962. He initially practised in Bombay before returning to Goa where he began practising in various branches of law. Mr. Kamat was prosecutor for the Government of Goa from 1967 to 1969. From 1980 onwards, he was an advocate for the Customs and Central Excise Departments of the Government of India and was a member of the senate and faculty of law of Bombay University from 1978 to 1980.

Justice Gurudas Datta Kamat was appointed Additional Judge of the Bombay High Court, on 12th August, 1983, and was made Chief Justice of Gujarat High Court on July 1st 1996. He was the first Goan to have been Chief Justice of a High Court in the country. He retired in 1997. Nearly a decade ago, he was appointed as one of the Directors of the mining major Vedanta's Sesa Goa.

My Lord, one of the issues Justice Kamat addressed during his life time was protecting the rights of destitute women. A place called Baina was the first thing that caught the eye of many sailors when they arrived at the Goa's port at Vasco, 40 kms away from Panaji. The red light area at Baina beach which spread over several hundred cubicles attracted sailors, domestic tourists and locals alike. The shanties there were a place to scout for commercial sex workers.

It was actually on June 14, 2004 that several bulldozers and thousands of policemen ensured that the century-old red light area was uprooted. Sex workers settled in Baina area in Goa were assaulted and uprooted by the police without any intention to rehabilitate them. The National Commission for Women intervened on a complaint made to them and appointed a Commission headed by Justice Gurudass Datta Kamat to look into their grievances and submit recommendations to rehabilitate these sex workers. The said Commission provided very useful recommendations and welfare measures which helped to rehabilitate the sex workers.

The Goa Hindu Association — one of the oldest cultural and social welfare organisations representing the Hindu Goans in the city of Mumbai and known for its contribution in the field of Marathi theatre — celebrated its 90th anniversary on November 8, 2010. Justice Kamat who hailed from Goa was deeply concerned about its

backwardness. While appealing to the association to come forward and work for the betterment of the State he said, "Goa got independence in 1961. Since then not even a single MW of electricity is produced in the State. Though the water reservoir in the State is enough, there are many areas which face a crisis. The Mumbaikar Goans should use the association as a platform to stop such things."

Justice Gurudass Datta Kamat was highly respected in legal and social circles in Goa. Known for his exemplary simplicity he was also a warm and gregarious person. Senior Advocate Mr. Prasad Dhakephalkar recalls that as a Judge Justice Kamat was always pleasant, extremely patient and always willing to hear arguments made in a un-conventional manner. The then Advocate General of Goa, Mr. A N S Nadkarni, condoling the death, said "in the demise of Justice Kamat, the country has lost an illustrious and erudite judge. Known for his legal acumen, finesse and integrity, he was and will always be remembered as a fine judge and a great human being." Justice RMS Khandeparkar said, "He was a personal friend to me. He was impartial and straightforward in his judgments. He has many important judgments to his credit in Goa as well as in Bombay. It is a great loss to the judiciary and the High Court of Bombay. We have lost a good person too. He was a perfect gentleman."

Justice Kamat was the head of the Arbitration Panel of the Goa Football Association. The Goa Football Association (GFA) President, Elvis Gomes upon his death said “Justice Kamat was closely associated with the GFA for the past many years and he will be remembered for the efforts put in by him. He has contributed immensely to GFA when it came to legal matters and opinions when required. He also helped in conducting fair elections and was very methodical. GFA will always miss him.”

Justice Kamat handled many cases on behalf of mundkars, agricultural tenants, workers and destitute women. The Goa State committee of All India Lawyer’s Association in its tribute said, “For little or no fees, Justice Kamat brought to the court his excellent legal acumen in order to secure justice to the deprived sections of the society. Justice Kamat’s elevation to the seat of Judge of Bombay High Court and his subsequent appointment as Chief Justice of Gujarat High Court have always been matters of pride for all the people of Goa. As a Judge, he used his judgments to put forth jurisdiction of socialistic thought”.

Justice Kamat is survived by his wife Kumud, former headmistress of a school in Goa, son, advocate Ninad, and daughter Natasha.

My Lord, on behalf of Advocates Association of Western India, I fully associate with the sentiments that have been expressed here by Your Lordship as well as my colleagues at the Bar and I pay my humble respects on behalf of the Association to the departed soul and offer our deepest condolences to the bereaved family.

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